

HIGH COURT OF UTTARAKHAND

AT NAINITAL

NOTIFICATION

High Court of Uttarakhand
BILASPUR (C.G.)

25 APR 2017

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Received Clerk

No. 133/UHC/Admin.A/2017

Dated: April 18, 2017.

1. Applications are invited from the practicing Advocates for filling up 07 vacant posts of **ADDITIONAL DISTRICT AND SESSIONS JUDGE** by direct recruitment in the Uttarakhand Higher Judicial Service in the pay scale of ₹ 51,550-1,230-58,930-1,380-63,070, in accordance with the provisions of the Uttarakhand Higher Judicial Service Rules-2004 (as amended in 2016). Number of posts may increase or decrease.

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2. The category-wise posts shall be as follows :-

(i) General	-	03
(ii) Scheduled Caste	-	03
(iii) Other Backward Class	-	01

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The reservation for Scheduled Caste and Other Backward Class shall be admissible to the candidates who are residents of the State of Uttarakhand only.

3. Applicants must have attained the age of 35 years and must not have attained the age of more than 45 years on the 1st day of January 2017. In other words, applicants should have been born on or after **02.01.1972** and on or before **01.01.1982**. Relaxation in age to the candidates will be admissible as per rules of the State of Uttarakhand.

4. Applicants for recruitment to the service: -

- (i) Must be a Citizen of India.
- (ii) Must be an Advocate of not less than seven years standing as on the first day of January 2017.
- (iii) Prosecuting Officer / Assistant Prosecuting Officers are also treated to be an Advocate and eligible as per the Judgment of Hon'ble Supreme Court in Civil Appeal No. 561 of 2013; Deepak Agarwal Vs. Keshav Kaushik & Others.

5. (i) The Character of the applicants must be such as to render them suitable in the opinion of the Governor, in all respects for appointment to the service.

(ii) The applicants must enclose a certificate of experience and Character from the District Judge of the respective District in which the applicant is practicing as an Advocate or in case, the applicant is practicing before High Court / Supreme Court, he must enclose the certificate of experience and character by the Registrar of the said court along with the application form.

(iii) The applicants are also required to enclose two self-addressed envelopes (size 25 cm. X 11 cm.) containing postage stamp of ₹ 25/- on each, along with the application form.

Signature

- (iv) Any person dismissed from service by the Central or State Government or convicted by any court for an offence involving moral turpitude shall not be eligible for appointment.
- (v) No person shall be eligible to be recruited unless applicant is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of duties as a member of the service. The Selected candidates will have to undergo the prescribed Medical Tests and Character verifications applicable to Gazetted Government Servants of State of Uttarakhand.
- (vi) A candidate, who has more than one living spouse at a time, shall not be eligible for appointment.
- (vii) Any person who is already in the service of Union or of the State shall not be eligible for recruitment in Uttarakhand Higher Judicial Service.
6. The applicant for recruitment to the Service must possess thorough knowledge of Hindi in Devnagari Script and English. The medium of answering the questions shall be English as well as Hindi. The question papers shall be in English only but the candidates will have a choice to answer questions either in Hindi or in English.
7. Applications will be entertained only on prescribed form given below, which can be downloaded from the website of the High Court of Uttarakhand i.e. www.highcourtofuttarakhand.gov.in.
8. Examination Fees ₹ 750/- for the candidates belonging to General category and Other Backward Class and ₹ 500/- for the candidates belonging to Scheduled Caste, which shall be payable in favour of **'Registrar General, High Court of Uttarakhand, Nainital'** by way of account payee Demand Draft of any Bank payable at Nainital.
9. True copies of certificates of academic qualifications / testimonials and the demand draft of requisite fee must be enclosed along with the application. Application must be filled completely. Incomplete application will liable to be rejected summarily.
10. The last date for submission of duly completed form before the Registrar General, High Court of Uttarakhand, Nainital is **9th May, 2017 by 5.00 P.M.** The envelope containing the Application Form must clearly mention on its top "Application for the H.J.S.-2017". The High Court will not be responsible for any delay whatsoever. Application received after the last date shall not be entertained. The list of candidates eligible to appear in preliminary examination shall be published on the High Court website on or before 3rd June, 2017.

The written examination shall be in two parts

- (i). (a) Preliminary examination;
(b) Main examination
- (ii). The Preliminary examination shall be based on objective type multi choice questions (MCQ) of the duration of about 1 hour to test the overall knowledge of the candidates with respect to the followings : -
 - (a). English Language
 - (b). General Knowledge
 - (c). Current Affairs
 - (d). History and Geography
 - (e). Science and Technology
 - (f). Sports
 - (g). General Law and the Constitution of India
- (iii) The Syllabus for Main examination is given at the bottom of this notification.
- (iv) The basic knowledge of computer operation mentioned in Part I of Paper I of Main examination shall qualify that the candidate should be able to operate Microsoft Windows Operating System & MS Office.
- (v). The Preliminary examination shall be held on **25th June, 2017** at 11:00 A.M., for which venue shall be intimated later on and Main examination shall be held on **29th & 30th July 2017** from 11:00 A.M. onwards at High Court of Uttarakhand, Nainital.
- (vi). The result of Preliminary examination shall be uploaded on the website of the High Court of Uttarakhand on or before 30th June, 2017. No individual information shall be given to the candidates.
- (vii) Above dates of examinations / declaration of result are tentative and may be changed in unavoidable circumstances. Any change in dates would be made in the High Court's website in due course.
- (viii) It will be the responsibility of the candidate selected in the Preliminary test, to appear in the Main examination himself / herself. No individual information shall be given.
- (ix) The candidates successful in Preliminary examination shall appear for Main written examination with the same Admit Card, which was issued for Preliminary examination.
- (x). The result of Main written examination shall also be uploaded on the website of the High Court.
- (xi). Candidates who secure minimum 50% or more marks in General category and minimum 45% or more marks in Other Backward Class & Scheduled Caste categories in Preliminary Examination shall only be called to appear in the Main Written Examination, provided candidates not more than 15 times of number of vacancies category-wise (both for Scheduled Caste and General Candidates) shall be admitted to the Main Written Examination.
- (xii). General Category candidates, who secure minimum 40% marks in each paper and minimum 50% marks in aggregate and reserved category candidates, who secure minimum 30% marks in each paper and minimum 40% marks in aggregate in the Main written examination, shall only be eligible to be called for Viva-Voce.

Roll No.....

(To be filled in by the office, and not by the Candidate)

Affix Passport size recent photograph of the applicant

Application Form

- Note:** (1) The application should be filled in the applicant's own handwriting in English.
 (2) Applicant must affix passport size photograph on :
 (i) the application form (ii) the Admit Card

1. Name of the applicant in Full (in Block letters)

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2.	(i) Place of Birth
	(ii) Permanent Address, including PIN
	(viii) Present Address for correspondence, including PIN
	(ix) Telephone No. including Mobile No. & e-mail address (if any)

3. Date of Birth (in Christian era)

4. Are you a Citizen of India?

5. Do you claim reservation? (if Yes, mention category and enclose relevant certificate(s))

6. (a) Are you married ?
 (b) If married, state whether you have more than one spouse living/you are married to a person having already a spouse living.

7. Father's / Husband's name and place of his domicile.

8. Give particulars of all examinations passed (commencing with the matriculation or equivalent examination)

Examination or Degree	Percentage of marks obtained	Division	Year	Subjects	Name of Board / University

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SYLLABUS FOR MAIN EXAMINATION

Paper No.1

100 Marks

It will be divided into two parts: -

Part- I

50 Marks

Current Affairs, Indian Legal History, Legal Maxims, Medical Jurisprudence, Basic knowledge of Computer Operation, Legal Phraseology.

Part-II (Language)

50 Marks

- (a) Essay in English
- (b) Precis writing in English
- (c) Translation of Hindi to English and English to Hindi specially containing the legal phrases.

Paper No. 2

100 Marks

The questions will be restricted to the field concerning:-

- (1) Civil Law 40 Marks.
- (2) Criminal Law 40 Marks.
- (3) Constitutional Law 20 Marks.

Paper No. 3

100 Marks

- (1) Indian Evidence Act, 1872 30 Marks.
- (2) Code of Civil Procedure, 1908 30 Marks.
- (3) Code of Criminal Procedure, 1973 30 Marks.
- (4) Legal Drafting i.e. Framing of Charges, Issues and Judgment writing, etc. 10 Marks.

Each paper will be of 2 hours duration.

Viva-Voce

100 Marks

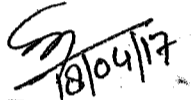
Sd/-
(Narendra Dutt)
Registrar General
High Court of Uttarakhand
Nainital.

No. 1842/XIII-b-2/Admin.A/2017

Dated: April 18, 2017

Copy forwarded for information and necessary action to:

1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
2. All the Registrar Generals of High Courts with the request to circulate it among the members of the Bar.
3. Principal Secretary (Law)-cum-L.R., Government of Uttarakhand Dehradun.
4. All the District & Sessions Judges of Uttarakhand for circulating it among the members of Bar and to paste a copy of it on Notice Board of the Court.
5. All the State Tribunals for circulation among the members of Bar and to paste a copy of it on Notice Board of the Tribunal.
6. President / Secretary, High Court Bar Association, Nainital.
7. I/C N.I.C., High Court of Uttarakhand with a request to upload it on the website of the High Court of Uttarakhand, immediately.
8. Notice Board of the High Court of Uttarakhand, Nainital.
9. Guard File / Assistant concerned.


Assistant Registrar
Admin.A